

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 5802/2018

(Arising out of impugned final judgment and order dated 05-09-2016 in CRLA No. 147/2010 passed by the High Court of Punjab &amp; Haryana at Chandigarh)

SATPAL

Petitioner(s)

VERSUS

THE STATE OF HARYANA

Respondent(s)

([ HEARD BY HON. ASHOK BHUSHAN AND HON. R.SUBHASH REDDY, JJ. ]  
IA No. 86619/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT

IA No. 61797/2020 - GRANT OF BAIL)

Date : 03-03-2021 This petition is called on for pronouncement of  
judgment today.

For Petitioner(s) Mrs. Nanita Sharma, AOR

For Respondent(s) Mr. Deepak Thukral, Adv.  
Mr. Gautam Sharma, Adv.  
Dr. Monika Gusain, AOR

Hon'ble Mr. Justice R. Subhash Reddy pronounced the reportable judgment of the Bench comprising Hon'ble Mr. Justice Ashok Bhushan and His Lordship.

Leave granted.

The appeal is dismissed in terms of the signed reportable judgment.

Pending applications, if any, stand disposed of.

(SWETA DHYANI)  
COURT MASTER (SH)(RENU KAPOOR)  
BRANCH OFFICER

(Signed reportable judgment is placed on the file)